

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

O.A. No. 596/94.

Dt. of Decision : 27.5.94.

S. Narasinga Rao

.. Applicant

Vs

1. The Director,
DMRL, Kanchanbaph,
Hyderabad - 2.
2. The District Employment Officer,
(Labour), Jeera,

Counsel for the Applicant : Mr. M.V. Raja Ram

Counsel for the Respondents : Mr. N.R. Devaraj, Sr.CGSC.
Mr. D. Panduranga Reddy,
Spl. Counsel for
Govt. of A.P.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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O.A.No.596/94

Dt. 27-5-1994.

O R D E R

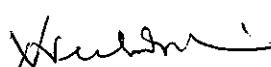
As per the Hon'ble Shri Justice V. Neeladri Rao,
Vice Chairman

The applicant is working as Helper on daily wage basis in the R-1 institution. This O.A. was filed praying for a direction to R-2 to sponsor his name to the R-1 for selection to the post of Helper in pursuance of the requisition dt. 22-3-94 sent by R-1 and for further direction to R-1 to consider the case of the applicant and appoint him as a Helper as per his eligibility, seniority, qualification, working experience and especially ^{as} he is an SC.

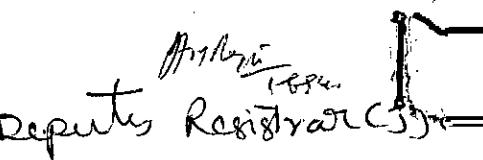
2. On the basis of the written instructions, Shri N.R. Devaraj, the learned Standing Counsel for R-1 submitted that requisition dt. 22-3-94 was sent to R-2 requesting the latter to sponsor candidates for the post of Helper in open competition and due to administrative ^{reasons} ~~the other~~ ^{the} said requisition was cancelled on 25-3-94. It is further stated for R-1 that when list of candidates with seniority from years 1971 to 74 was sent, the same was returned as the requisition was cancelled. // Accordingly, this O.A becomes infructuous. As such, there is no need to advert to the various pleas raised for the applicant in this O.A.

3. In the result, the O.A. is dismissed at the admission stage. No costs. But this order of dismissal does not bar the applicant, if he so advised, to move this Tribunal if the circumstances warrant, in case R-1 is going to send a fresh requisition to R-2 for the post of Helper or any other post.


(R. Rangarajan)
Member (A)


(V. Neeladri Rao)
Vice Chairman

Dt. 27-5-1994
Open Court dictation


Deputy Registrar (S)

kmv

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TOCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 27-5-1994

ORDER/JUDGMENT

M.A/R.A./C.A/No.

in
O.A.No.

596/94

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

